

**Central Administrative Tribunal  
Madras Bench**

**OA 310/00149/2020**

**Dated Friday the 31<sup>st</sup> day of January Two Thousand Twenty**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

Mrs. Neela Lakshminarayanan  
Retired Scientist,  
(CSIR-CIMFR, DHANBAD),  
Flat No. 3, 1<sup>st</sup> Floor,  
Mahalakshmi Flats,  
26 Tank Bund Road,  
Nungambakkam,  
Chennai – 600 034.

....Applicant

**(By Advocate M/s D. Solomon Pandian)**

Vs

1. Union of India,  
Rep by the Secretary,  
Government of India,  
Ministry of Science & Technology,  
Department of Science & Technology,  
Technology Bhavan, New Mehrauli Road,  
New Delhi – 110 016.

2. The Director General & Secretary,  
Council of Scientific and Industrial Research,  
Anusandhan Bhawan,  
2 Rafi Marg,  
New Delhi – 110 001.

3. The Director,  
Council of Scientific and Industrial Research,  
Sardar Patel Road,  
Adyar, Chennai – 600 020.

4. The Additional Director,  
Office of the Additional Director,  
Central Govt Health Scheme,  
E2C Rajaji Bhavan,  
Chennai – 600 090.

....Respondents

**ORAL ORDER**

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

When the matter is taken up today, learned counsel for the applicant submits that the respondents had recently partially allowed the medical claim of the applicant and hence he seeks permission to withdraw the present OA for filing a fresh OA challenging the order received recently. He has made necessary endorsement in the file.

2. In view of the above submission made by the learned counsel for the applicant, permission is granted to withdraw the OA with liberty to file fresh OA. OA is dismissed as withdrawn.

(T. Jacob)  
Member(A)  
AS

31.01.2020

(P. Madhavan)  
Member (J)